

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

CORRIGENDUM

Subject:- Appointment of Standing Counsel in Hon'ble Supreme Court of India.

Please read "Standing Counsel" instead of "Additional Standing Counsel" appearing in the Government Order No. 5870-JK(LD) of 2021 dated 22-12-2021 issued under endorsement No. Law-STCL/13/2021-10 dated 22-12-2021.

Sd/-

(Achal Sethi)

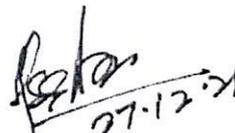
Secretary to Government

Dated:- 27-12-2021.

No: Law-STCL/13/2021-10.

Copy to the:-

1. Learned Advocate General, Jammu and Kashmir, Jammu.
2. All Administrative Secretaries.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Jammu.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Principal Resident Commissioner, J&K, New Delhi.
6. Registrar General Supreme Court of India.
7. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu.
8. Director Information, J&K, Jammu.
9. Director Litigation Jammu/Kashmir.
10. Director, Archives, Archaeology and Museums, J&K, Jammu/Srinagar.
11. Director Finance, Department of Law, Justice & P.A.
12. Shri Parth Awasthi, Advocate, Standing Counsel in the Hon'ble Supreme Court of India.
13. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
14. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
15. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
16. Government Order File.
17. Concerned File.


27.12.21

(Ashish Gupta)

Additional Secretary to Government

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject:- Appointment of Additional Standing Counsel in Hon'ble Supreme Court of India.

Government Order No: 5870 - JK(LD) of 2021.

Dated: 22- 12 - 2021.

Sanction is hereby accorded to appointment of Shri Parth Awasthi, Advocate as Additional Standing Counsel on the terms and conditions as envisaged in Government Order No. 2062-LD(A) of 2017 dated 08-06-2017.

The retainership of the aforesaid Additional Standing Counsel shall be drawn against the available vacant position of Additional Advocate General, New Delhi.

By Order of the Hon'ble Lieutenant Governor.

Sd/-

(Achal Sethi)

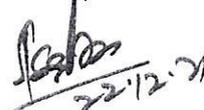
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No: Law-STCL/13/2021-10.

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14. Concerned Advocate.
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(Ashish Gupta)

Additional Secretary to Government